

THE HIGH COURT OF MADHYA PRADESH

MCRC 19632/2019

(Halke Kirar versus State of Madhya Pradesh)

Jabalpur, Dated 23.5.2019

Shri K.S.Rajput, Advocate for the applicant.

Ms.Manjeet Chuckal, Panel Lawyer for the State.

Heard.

This is first bail application under Section 439 of Cr.P.C for offence under Sections 304B, 498A, 34 of the I.P.C and Section 3/4 of the Dowry Prohibition Act in connection with Crime No.97/2019 registered at Police Station Tendukheda, District Narsinghpur.

Learned counsel for applicant contends that applicant is in custody since 11.4.2019. Mother-in-law Smt.Rewa Bai has already been granted bail vide order dated 14.5.2019 passed in M.Cr.C.No.18336/2019. Considering the aforesaid, prayer is made to enlarge the applicant on bail.

Learned Panel Lawyer for the State opposes the prayer for grant of bail to the applicant.

On due consideration of the facts and circumstances of the case and maintaining parity, this Court deems it proper to grant bail to the applicant. The application is, therefore, allowed and it is directed that applicant Halke Kirar be released on bail on his furnishing a personal bond in sum of Rs.50000/- with a solvent surety in the like amount to the satisfaction of JMFC concerned or CJM for his appearance in Trial Court on the dates so fixed by that Court during trial. It is directed that applicant shall comply with the provisions of Section 437(3) Cr.P.C.

Accordingly, this bail application stands allowed & disposed of.

Certified copy as per rules.

(Sanjay Dwivedi)
Vacation Judge

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